

DIVISION BENCH

ITEM NO.111

**NATIONAL COMPANY LAW TRIBUNAL
ALLAHABAD BENCH
PRAYAGRAJ**

CP (IB) No.36/ALD/2024

CORAM:

- 1. SHRI PRAVEEN GUPTA,
HON'BLE MEMBER (JUDICIAL)**
- 2. SHRI ASHISH VERMA,
HON'BLE MEMBER (TECHNICAL)**

Date of Order: 5th July, 2024

Attendance-Cum-Order Sheet of the Hearing.

NAME OF THE COMPANY	RAMAKRISHNA PAPERS PRIVATE LIMITED V/S RAAMA PAPER MILLS LIMITED
UNDER SECTION	9 IBC

COUNSEL APPEARED THROUGH PHYSICAL/ VIRTUAL HEARING:

NONE : *For the Operational Creditor*
Sh. Ravi Data, Adv. : *For the Corporate Debtor*

ORDER

None present for the Operational Creditor. However, Ld. Counsel representing the Corporate Debtor is present through VC.

- 1.** The present petition has been filed U/s 9 of the Code. By virtue of an order dated 07.06.2024 passed by this Adjudicating Authority in CP (IB) No.37/ALD/2024, the CIRP against the same very Corporate Debtor namely Raama Paper Mills Limited, has already been initiated.
- 2.** In view of this, the present matter has become infructuous.
- 3.** The Operational Creditor, however would be at liberty to file its claim before the IRP/ RP as the case may be, in accordance with law. It is also made clear that in any eventuality, if the CIRP initiated in CP (IB) No.37/ALD/2024 does not continue, or does not survive any longer, the present Operational Creditor would be at liberty to revive the same.
- 4.** With the liberty granted as stated above, the present CP (IB) No.36/ALD/2024 is dismissed as having become infructuous.

-Sd-
(Ashish Verma)
Member (Technical)

-Sd-
(Praveen Gupta)
Member (Judicial)

5th July, 2024

Kavya Prakash Srivastava
(Stenographer)